

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 36**

**C.P. (IB)/1190(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES:    **STATE BANK OF INDIA V/S SHERSINGH**  
**AGARWAL**

Sections 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/1190(MB)2023**

- 1) Mr. Atishay Jain, Ld. Counsel for the Petitioner, Mr. Suraj Chaudhery, Ld. Counsel for the Resolution Professional and Mr. Aniruth Purusothaman, Ld. Counsel for the Respondent are present.
- 2) Counsel for the Respondent seeks some time to file and place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy of Affidavit in Reply to the other side well in advance.
- 3) Stand over to 08.05.2024, for further consideration and hearing. This will be treated as last opportunity. No further time will be afforded to either of Parties for any purpose.

- 4) After receipt of the Copy of the Reply, Petitioner is at liberty to file and place on record Affidavit in Rejoinder well before the adjourned date thereby duly serving a copy of Affidavit in Rejoinder to the other side well in advance.
- 5) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare